

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**(IB)-401/ND/2023**  
**IA-6478/2023**

**IN THE MATTER OF:**

**Rohit Kumra**

... **Applicant/Petitioner**

**Versus**

**State Bank of India**

... **Respondent**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. R.P Vats, Adv. Apoorv Sarvaria, Adv.  
Yashika Sarvaria and Adv. Rohit Saga

**For the RP** : Mr. Parveen Adlakha, Adv Harshit Kumar Rawat

**For the PG** : Mr. Sonam Sharma and Ms. Riddhi Jain  
Advocates

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-6478/2023:** Ld. Counsel for the Applicant submitted that the Applicant has filed an affidavit in terms of the provisions of Section 94(4) of IBC, 2016. The affidavit is not available on record. Ld. Counsel for the Applicant shall the steps to ensure that the same is uploaded on DMS of this Tribunal. As has already been recorded in our order dated 04.03.2024, the SBI has no objection to the admission of the application.

List on 01.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**